

from fare increase for specific distances in certain years. With the fares for IInd class (ordinary) remaining unchanged for the last 3 years, the existing position will continue until the fares are suitably revised.

[English]

#### Funds for Agriculture Sector

2197. DR. T. SUBBARAMI REDDY :  
SHRI MURALIDHAR JENA :

Will the Minister of AGRICULTURE be pleased to state :

(a) the amount allocated to each State for the development of Agriculture during the last year and current financial year;

(b) the funds actually utilized by each State during the said period;

(c) whether some State Governments have sought more funds for the purpose during the current year;

(d) if so, the details thereof; and

(e) the reaction of the Union Government thereto?

THE MINISTER OF AGRICULTURE (EXCLUDING THE DEPARTMENT OF ANIMAL HUSBANDRY AND DAIRYING (SHRI CHATURANAN MISHRA) : (a) to (e). Information is being collected and will be placed on the Table of the House.

[Translation]

#### Looting of Bus

2198. SHRI VIJAY GOEL :  
SHRI PANKAJ CHOWDHARY :

Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether a Nainital bound Delhi bus was looted near Mussoorie;

(b) if so, the details of amount looted from the passengers;

(c) the number of persons arrested in this regard;

(d) the number of buses looted in Uttar Pradesh during 1995 and upto July 1996, and

(e) the action taken by the Government to prevent recurrence of such incidents?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MOHD. MAQBOOL DAR) : (a) to (e). Information is being collected and will be laid on the Table of the House.

[English]

#### IFFCO

2199. SHRI ANANTH KUMAR : Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state :

(a) whether IFFCO has purchased sub standard MOP from IPL of the Russian origin at \$ 126 C&F with letter of credit;

(b) whether IFFCO had ignored Jordan MOP of better grade which was available at the same price without letter of credit;

(c) whether IFFCO had a stock of 90 thousand tons at Kandla plant;

(d) if so, the reasons for purchasing sub-standard material of Russian make;

(e) whether IFFCO had claimed penalty in the past as per F.C.O. on Russian material on particle size of MOP; and

(f) if so, the reasons for not claiming penalty on particle size this time?

THE MINISTER OF STATE OF THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI SIS RAM OLA) :

(a) In September '95, IFFCO signed a contract with IPL for the purchase of MOP with an option to source it from any of the producers, namely, Jordan, Israel, Russia and Germany at the Rupee equivalent of US \$ 126 per metric tonne on C&F basis without any letter of credit and with 180 days credit. The quality of Russian MOP supplied by IPL against this contract, was of the requisite standard prescribed for its use in the manufacture of complex fertilizers.

(b) IFFCO had not received any specific offer for supply of MOP from Jordan.

(c) and (d). No, Sir. At the time of contracting, IFFCO had a stock of only 25,000 MTs of MOP which was not adequate.

(e) Yes, Sir.

(f) In April '95, the Government of India clarified that the MOP used for production of complex fertilizers does not fall within the scope of Fertilizers (Control) Order, 1985. As a consequence, the material supplied by IPL under this contract and used by IFFCO for the manufacture of complex fertilizers did not attract penalty on account of particle size deviations.

#### Vohra Committee Report

2200. SHRI JAGAT VIR SINGH DRONA : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether the Vohra Committee Report has been submitted to the Government;